



# महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ४, अंक ३१(२)] मंगळवार, ऑगस्ट १४, २०१२/श्रावण २३, शके १९३४ [पृष्ठ २, किंमत : रुपये १८.००

असाधारण क्रमांक ५०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra State Minorities Commission (Amendment) Act, 2012 (Mah. Act No. XXI of 2012), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,  
Secretary to Government,  
Law and Judiciary Department.

## MAHARASHTRA ACT NO. XXI OF 2012.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 14th August 2012).

An Act to amend the Maharashtra State Minorities Commission Act, 2004.

Mah. XXXI of 2005. WHEREAS it is expedient to amend the Maharashtra State Minorities Commission Act, 2004, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-third Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra State Minorities Short title. Commission (Amendment) Act, 2012.

(१)

Insertion of  
section 10A  
in Mah.  
XXXI of  
2005.

2. After section 10 of the Maharashtra State Minorities Commission Act, 2004, the following section shall be inserted, namely :—

Mah.  
XXXI of  
2005.

Powers of  
Commission.

“ 10A. The Commission shall, while performing any of its function under sub-section (1) of section 10, have all the powers of a civil court trying a suit under the Code of Civil Procedure, 1908, and, in particular, in respect of the following matters, namely :—

V of  
1908.

(a) summoning and enforcing the attendance of any person from any part of the State and examining him on oath ;

(b) requiring the discovery and production of any document ;

(c) receiving evidence on affidavits ;

(d) requisitioning any public record or document or copy of such record or document from any office; and

(e) issuing commissions for the examination of witnesses and documents.”